

BAIL APPLICATION**FIR No. : 378/2014****PS: Lahori Gate****State v Roop Singh @ Vicky****U/S: 395/397/342/412/120B/34 IPC****27.05.2020.**

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through
Electronic mode.
Mr. J.S. Mishra, learned LAC for the applicant /
accused through electronic mode.
IO ASI Mahesh Kumar in person.

1. *Directions are given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020, Revised Advisory Protocol dated 30.03.2020 by Ld. District & Sessions Judge (HQ) read with other directions from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority. Accordingly, present application is taken up.*

2. Reply filed by the IO.

3. Submissions heard through electronic mode.

4. Vide reply filed by the IO, but having regard to the offences in the present case, it appears that they are dealt with by the Hon'ble High court vide minutes of meeting dated 18/04/2020 but one additional condition in such minutes is that UTP should suffer from illness as mentioned in such minutes like HIV, Cancer, Kidney failure disease etc.

4. Perusal of the record shows it is not so. As such, application still do not fall under the relaxed criteria given by the Hon'ble High Court from time to time upto 18/05/2020.
5. At this stage, at request of learned LAC counsel for the applicant, the matter be put up before Duty Roaster Court for further appropriate proceedings on merit regarding present bail application.
6. As such, put up before concerned learned court as per bail duty roaster for 30/05/2020.
7. **Counsel for accused is advised to collect the order online through electronic mode.**

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District
27.05.2020

BAIL APPLICATION**FIR No. : 59/2019****PS: Burari****State v Arvind Kumar****U/S: 302, 365 r/w section 34 IPC****27.05.2020.**

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through
Electronic mode.
Mr. J.S. Mishra, learned LAC for applicant through
Electronic mode.

Directions are given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020, Revised Advisory Protocol dated 30.03.2020 by Ld. District & Sessions Judge (HQ) read with other directions from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority. Accordingly, present application is taken up.

Conduct Report from concerned Jail Superintendent regarding overall conduct of the accused is filed. But report is not filed by the IO despite notice dated 23/05/2020.

As such, issue fresh notice to IO / SHO concerned through proper channel as per directions already made. IO is directed to file reply including regarding the points mentioned in order dated 23/05/2020. Copy of order dated 23/05/2020 be also annexed for ready reference for the IO.

Counsel for accused is advised to collect the order

**FIR No. : 59/2019, PS: Burari
State v. Arvind Kumar**

online through electronic mode.

Put up for report, arguments and further appropriate orders on **30.05.2020**, preferably through V.C.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District
27.05.2020

BAIL APPLICATION**FIR No. : 251/2019****PS: Sarai Rohilla****State v Dinesh @ Dhanna****U/S: 307/341/34 IPC & 25 Arms Act****23.05.2020.**

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through
Electronic mode.

Mr. J.S. Mishra, learned LAC for applicant through
Electronic mode.

Directions are given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020, Revised Advisory Protocol dated 30.03.2020 by Ld. District & Sessions Judge (HQ) read with other directions from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority. Accordingly, present application is taken up.

Report is not filed by the IO despite notice dated 23/05/2020.

As such, issue fresh notice to IO / SHO concerned through proper channel as per directions already made. IO is directed to file reply including regarding the points mentioned in order dated 23/05/2020. Copy of order dated 23/05/2020 be also annexed for ready reference for the IO.

Counsel for accused is advised to collect the order online through electronic mode.

Put up for report, arguments and further appropriate orders on **30.05.2020**, preferably through V.C.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District
23.05.2020

BAIL APPLICATION**FIR No. : 408/2016****PS: Darya Ganj****State v Mohd. Naseem @ Kaka****U/S: 302 / 34 IPC****27.05.2020.**

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through Webex.
Mr. I.A. Alvi learned private counsel for applicant through webex.
Mr. S.B. Shaily, learned LAC counsel through electronic mode.

Two separate fresh interim bail applications put up by the filing branch before this court.

One of such applications is filed through Jail Superintendent concerned by the DLSA Central District and the second interim bail application is filed through private counsel.

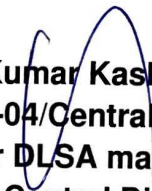
But at this stage, it is pointed out by the court staff of this designated court that interim bail application of the present applicant / accused is already dealt and allowed yesterday only by this court and that application was also moved by the learned DLSA counsel.

It appears that there is some co-ordination issue and duplication, regarding filing of interim bail application by DLSA under the relaxed criteria prescribed by the Hon'ble High Court before this designated court. As such, a copy of this order be sent to learned Secretary, DLSA Central for her information and

necessary action. With these observation, This fresh interim bail application filed by DLSA is disposed off as being infructious as interim bail already granted.

But as far as the application moved by the private counsel is concerned, learned private counsel is apprised that in any case this court is not competent to deal with such application. As such, it is advised to approach concerned duty roster court and such application be sent to concerned duty roaster court at 2:00 PM today itself alongwith copy of order of this court.

Counsel for accused is advised to collect the order online through electronic mode.


(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District
27.05.2020

BAIL APPLICATION

**FIR No. : 137/2017
PS: Timar Pur
State v Happy Kapoor
U/S: 302 / 201/ 34 IPC**

27.05.2020.

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through
Electronic mode.
Mr. J.S. Mishra, learned LAC for applicant / accused
from DLSA through Electronic mode.
Ms. Santosh, mother of the applicant in person.

Directions are given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020, Revised Advisory Protocol dated 30.03.2020 by Ld. District & Sessions Judge (HQ) read with other directions from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority. Accordingly, present application is taken up.

Conduct report and custody warrant of accused received from the concerned Jail Superintendent.

As per report of concerned Jail Superintendent regarding conduct of the accused, it is stated that his conduct is not satisfactory during his stay in jail.

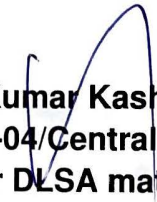
In the directions by the Hon'ble High Court dated 18/05/2020, one of the pre-conditions to grant interim bail under

relaxed criteria in such matters for which, this designated court has been constituted, is satisfactory report from the Jail Superintendent. But the same is not fulfilled.

As such, as far as relaxed criteria is concerned as directions given by the Hon'ble High Court from time to time, such interim bail cannot be granted to the applicant. As such, same is disposed of as dismissed.

Counsel for accused is advised to collect the order online through electronic mode or dasti as requested.

Copy of this order be sent to IO / SHO for his information and record.


(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District
27.05.2020

BAIL APPLICATION**FIR No. : 117/2017****PS: Darya Ganj****State v. Lootan Yadav @ Raju****U/S: 302/34 IPC****27.05.2020.**

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through
Electronic mode.

Mr. S.B. Shaily, learned LAC for applicant through
electronic mode.

Fresh interim bail application put up by the filing
branch before this court.

It appears that such bail application is filed through
Jail Superintendent concerned by the DLSA Central District.

But at this stage, it is pointed out by the court staff of
this designated court that interim bail application of the present
applicant / accused is already dealt and allowed yesterday only by
this court and that application was also moved by the learned
DLSA counsel.

It appears that there is some lack of co-ordination and
duplication, regarding filing of interim bail application under the
relaxed criteria prescribed by the Hon'ble High court before this
designated court. As such, a copy of this order be sent to learned
Secretary, DLSA Central for her information and necessary action.
With these observation, this fresh interim bail application is
disposed off.

(Naveen Kumar Kashyap)

ASJ-04/Central/THC

Designated Court, for DLSA matters

Central District

27.05.2020

BAIL APPLICATION**FIR No. : 141/2015****PS: Darya Ganj****State v. Pooja****U/S: 302/201 IPC****27.05.2020.**

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through Electronic mode.
Mr. S.B. Shaily, learned LAC for applicant through electronic mode.

Fresh interim bail application put up by the filing branch before this court.

It appears that such bail application is filed through Jail Superintendent concerned by the DLSA Central District.

But at this stage, it is pointed out by the court staff of this designated court that interim bail application of the present applicant / accused is already dealt and allowed yesterday only by this court and that application was also moved by the learned DLSA counsel.

It appears that there is some lack of co-ordination and duplication, regarding filing of interim bail application under the relaxed criteria prescribed by the Hon'ble High court before this designated court. As such, a copy of this order be sent to learned Secretary, DLSA Central for her information and necessary action. With these observation, this fresh interim bail application is disposed off.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District
27.05.2020